

'THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED CASTES ORDER, 1956

C.O. 52

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Sadar-i-Riyasat of Jammu and Kashmir, is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.

2. The castes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Jammu and Kashmir:

Provided that no person who professes a religion different from the Hindu²[, the Sikh or the Buddhist] religion.

THE SCHEDULE

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|---|-------------------------|
| 1. Barwala | 8. Gardi |
| 2. Basith | 9. Jolaha |
| 3. Batwal | 10. Megh or Kabirpanthi |
| ³ [4. Chamar or Ramdasia, Chamar-Ravidas,
Chamar-Rohidas] | 11. Ratal |
| ³ [5. Chura, Bhangi, Balmiki, Mehtar] | 12. Saryara |
| 6. Dhyar | 13. Watal. |
| ³ [7. Doom or Mahasha, Dumna] | |

1. Published with the Ministry of Law Notifn. No. S.R.O. 3135A, dated the 22nd December, 1956, Gazette of India, Extraordinary, 1956, Part II, Section 3, page 2686A.

2. Subs. by Act 15 of 1990, s. 6, for "or the Sikh" (w.e.f. 3-6-1990).

3. Subs. by Act 61 of 2002, s. 2 and Second Sch.